

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2594  
ANSWERED ON:07.03.2003  
FAST TRACK COURTS  
GORDHANBHAI JAVIA

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) the number of Fast Track Courts functioning in Gujarat; and

(b) the number of cases pending in High Courts and other courts transferred to the Fast Track Courts during the year 2001 and decided by these courts in Gujarat?

**Answer**

MINISTER OF LAW & JUSTICE AND COMMERCE & INDUSTRY (SHRI ARUN JAITLEY)

(a) According to the latest information available, as on 28th February,2003, 36 Fast Track Courts are functioning in Gujarat.

(b) As per the information furnished by the High Court of Gujarat, 937 cases have been transferred to Fast Track Courts and out of which 4 cases have been disposed of by these Fast Track Courts by 31.01.2002.

The proposed new Section 164A is as follows:

‘ 164A (1) Any police officer making an investigation into any offence punishable with imprisonment for a period of ten years or more (with or without fine) including an offence which is punishable with death, shall in the course of such investigation, forward all persons whose evidence is essential for the just decision of the case, to the nearest Magistrate for recording their statements.

(2) The Magistrate shall record the statements of such persons forwarded to him under sub-section (1) on oath and shall keep such statements with him awaiting further police report under section 173.

(3) Copies of such statements shall be furnished to the investigating officer.

(4) If the Magistrate recording the statement is not empowered to take cognizance of such offence, he shall send the statements so recorded to the Magistrate empowered to take such cognizance of the case.

(5) The statement of any person duly recorded as a witness under sub-section (1) may, if such witness is produced and examined, in the discretion of the court and subject to the provisions of the Indian Evidence Act, 1872, be treated as evidence.’